

### Coal production

783. SHRIMATI WANSUK SYIEM: Will the Minister of COAL be pleased to state:

(a) whether India has an estimated 301 billion tonnes of coal reserve enough for another 200 years to meet our domestic requirements;

(b) whether apprehensions on the likely impact of the Supreme Court cancelling a large number of coal block allocations recently on the power generation sector are misplaced as it would only affect 40 million tonnes of the 587 million tonnes that was produced last year; and

(c) whether the Coal India Ltd. that produces 80 per cent of the coal in the country has been consistently failing to boost production to cope up with the rising demand as seen in the tardy growth in production of 431.26 million tonnes during 2009-10 to 462.46 million tonnes during 2013-14?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) Yes, Sir. The total estimated quantum of coal resources in the country is 301.56 Billion Tonnes as per "The inventory of Geological Resources of Indian Coal" (as on 01.04.2014), prepared by the Geological Survey of India (GSI). However, with current rate of production compared to proved reserves of about 126 Billion Tonnes, this is expected to last for about 100 years.

(b) Out of the running mines covered by the judgment of Hon'ble Supreme Court, 37 blocks had produced 37.72 million tonnes during 2013-14. The Government has promulgated an ordinance to deal with the situation arising out of the judgment of the Supreme Court.

(c) The coal production of Coal India Limited (CIL) is about 80 % of the all India production. The compounded average annual growth in production of CIL from 2009-10 to 2013-14 has been 1.8 % and production growth suffered due to various constraints like environmental issues, land related issues, resettlement and rehabilitation issues, coal evacuation and law and order in some places. However, various steps have since been taken to boost up production of coal.

### Coal Regulatory Authority

784. SHRI ANIL MADHAV DAVE: Will the Minister of COAL be pleased to state:

(a) whether Government has planned to constitute a Coal Regulatory Authority and if so, the details thereof;

(b) whether the draft for the same has been prepared and various stake holders, Departments/Ministries are being consulted for constituting the said authority; and

(c) if so, the details thereof along with its salient features?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The Coal Regulatory Authority Bill, 2013 was introduced in the Lok Sabha on 13.12.2013, to regulate and conserve resources in the coal sector, protect the interest of consumers and producers of coal and for matters connected therewith.

The Coal Regulatory Authority Bill, 2013 that was introduced in the Lok Sabha has lapsed with the dissolution of the 15th Lok Sabha on 18th May, 2014. The proposal for re-introducing the same in the Lok Sabha is under consideration for further inter-ministerial and stakeholder consultations.

Salient features of the proposed Coal Regulatory Authority were as follow:—

- (i) The Authority shall consist of a Chairperson and four Members, namely Member (Legal), Member (Technical), Member (Finance) and Member (Consumer interest), to be appointed, by notification, by the Central Government.
- (ii) The functions of the Authority shall be to :
  - (a) specify by regulations methods of testing for declaration of grades or quality of coal;
  - (b) monitor and enforce closure of mines as per approved mine project plan towards closure of mine;
  - (c) ensure adherence of approved mining plan;
  - (d) specify the principles and methodologies for determination of price of raw coal, washed coal and any other by-product generated during the process of coal washing as per the provisions of Chapter II;
  - (e) call for information, record or other documents from the entities and publish statistics and other data in relation to the coal industry;
  - (f) specify by regulations procedure for automatic coal sampling and weighment;
  - (g) specify by regulations the standards of performance and norms of operational efficiency except in the area related to mines safety;
  - (h) adjudicate upon disputes between the parties under Chapter V;
  - (i) discharge such other functions as the Central Government may, for the purpose of carrying out the provisions of this Act, entrust to it.

The Coal Regulatory Authority would have an advisory role on formulation of policies in coal sector. Bill also provided that the Appellate Tribunal for Electricity already established under the Electricity Act, 2003 will act an

Appellate Tribunal for the appeals against the decisions of the Regulatory Authority for coal.

- (iii) The Authority shall adjudicate disputes relating, quality, testing, pricing, supply and sampling of coal.
- (iv) Appeals against the order of the Authority shall lie before the Appellate Tribunal established under Section 110 of the Electricity Act, 2003.

#### **Theft and black marketing of coal**

785. SHRIMATI SASIKALA PUSHPA: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware of losses due to theft and black marketing of coal in the country;
- (b) if so, the details and number of cases of theft and black marketing of coal which came to light during the last three years, company-wise; and
- (c) the steps taken by the Government to check such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) and (b) Theft/pilferage of coal is carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and loss of revenue on account of theft/pilferage of coal. However, as per raids conducted by the security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the quantity of coal recovered and its approximate value during the last three years is as under:

Period	Quantity (Te)	Value (₹ in lakh)
2011-12	14920	316.93
2012-13	15370	315.67
2013-14	16840	599.82

Number of FIRs lodged in theft cases, company-wise, in the last 3 years is given as under:

Sl. No.	Name of the Coal Company	2011-12	2012-13	2013-14
1.	Eastern Coalfields Ltd. (ECL)	28	21	08
2.	Bharat Coking Coal Ltd. (BCCL)	17	14	12
3.	Central Coalfields Ltd. (CCL)	00	00	00
4.	Mahanadi Coalfields Ltd. (MCL)	00	00	00
5.	Northern Coalfields Ltd. (NCL)	00	00	00